

Des.No. 454 /17

Office of the
Senior Civil Judge and
Chief Judicial Magistrate,
Kodagu, Madikeri,
Dated 24th March, 2017.

Sub: Regarding administration and trial of criminal cases pertaining to the jurisdiction of newly established Kodagu District Crime Police Station, Kodagu District.

Ref: 1) Letter No.ಸಿಬ್ಬಂದಿ(೧):ಆಞ:ಕೊಡಗು:೨೦೧೭, dated 13.03.2017 of Superintendent of Police, Kodagu, Madikeri.

2) Letter No.725/2017, dated 16.03.2017 of Hon'ble Prl.District and Sessions Judge, Kodagu, Madikeri.

3) Letter No.ADMN/866/17, dated 23.03.2017 of Hon'ble Prl.District and Sessions Judge, Kodagu, Madikeri.

NOTIFICATION

Acting under section 15(2) of Code of Criminal Procedure, 1973, in view of establishment of **Kodagu District Crime Police Station** for investigation of Criminal Cases pertaining to the following Acts:-

1. The Karnataka Excise Act, 1965 (Karnataka Act 21 of 1966).
2. The Karnataka State Lottery Rules, 1999
3. The Unlawful Activities Prevention Act, 1967
4. The Karnataka Control of Organized Crimes Act 2000 (Karnataka Act 1 of 2002)
5. The information Technology Act 2000

6. IPC offences of 420, 409, 467, 468, 471, 489(a)(b)(c)(d) and (e) wherein amount involved is ₹.1 Crore and above.
7. The Protection of Interest of Depositors in Financial institutions Act, 1999 to the tune of ₹.1 Crore and above.
8. All cases relating to Human Trafficking offences under section 370 IPC.
9. All cases relating to Acid Attacks offences under section 326(A)(B) IPC.
10. The Narcotic Drugs and Psychotropic Substances Act, 1985

as per the direction of the Hon'ble Prl.District and Sessions Judge, Kodagu, Madikeri, the cases pertain to above said matters are assigned to the respective Courts in Kodagu District for adjudication of such Cases in future as per the schedule given below:-

SCHEDULE

Sl. No.	Name of the Police Stations – the cases that are arises within the jurisdiction of	Name of the Courts to which the Cases pertaining to aforesaid acts are to be tried.
1	2	3
1	(a) Bhagamandala P.S.	Senior Civil Judge and Chief Judicial Magistrate, Kodagu, Madikeri
2	(a) Madikeri Town P.S. (b) Napoklu P.S.	Prl.Civil Judge and Judicial Magistrate First Class, Madikeri
3	(a) Madikeri Rural P.S.	Addl.Civil Judge and Judicial Magistrate First Class, Madikeri
4	(a) Somwarpet P.S. (b) Shanivarsanthe P.S. (c) Senticoppa P.S.	Civil Judge and Judicial Magistrate First Class, Somwarpet
5	(a) Kushalnagar Town P.S. (b) Kushalnagar Rural P.S.	Civil Judge and Judicial Magistrate First Class, Kushalnagar

6	(a) Virajpet Town P.S. (b) Virajpet Rural P.S. (c) Siddapur P.S.	Civil Judge and Judicial Magistrate First Class, Virajpet
7	(a) Ponnampet P.S. (b) Gonicoppal P.S. (c) Srimangala P.S. (d) Kutta P.S.	Civil Judge and Judicial Magistrate First Class, Ponnampet

The Courts mentioned in column No.3 are authorised to receive F.I.R., Private Complaints, Property Form, Charge Sheet etc., in respect of the aforesaid offences that arise within the jurisdiction of Kodagu District Crime Police Station for which the said Courts are having jurisdiction to try or having jurisdiction to commit the cases.

This Notification will come into effect immediately.

Sd/-xxx
(T.C.Srikanth)
Senior Civil Judge and
Chief Judicial Magistrate,
Kodagu, Madikeri.